

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA No. 386 of 2016 in
DFR No. 1989 of 2016

Dated : 8th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon' bleMr. I.J. Kapoor, Technical Member

In the matter of :

Biomass Power Producers &Ors. ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission &Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nimesh Kr. Jha

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Neha Garg for R.2

ORDER

IA No. 386 of 2016
(Appl. for leave to file appeal)

We have heard learned counsel for the appellant and learned counsel for Respondent No.2. Learned counsel for Respondent No.2 seeks two weeks time to file reply. She may file the same on or before 22.08.2016 after serving copy on the other side.

List the matter on **24.08.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson